

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-08/ND/2018

In the matter ofPETITIONER
Amrita Singh & Ors.
Vs.
Earth Infrastructure Limited .. RESPONDENT

SECTION :
Under Section 7 of IBC Code, 2016
Order delivered on 24.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Raghvendra P. Singh, Advocate
Mr. Sudhanshu K Sinha, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and is directed to furnish the proof of service of notice of this application upon the Corporate Debtor within a period of one week by filing an affidavit of service.

List on 13.2.2018.

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—Sd/-
(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit
24.1.2018